

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-2130/93

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 11th day of November, 1996.

Mahender Kumar,
S/o Sh. Ramphal,
R/o H.No.B-114, Sanjay Camp,
Ambedkar Nagar,
New Delhi.

...Applicant

(By Advocate Sh. A.K. Bhardwaj)

Versus

1. Union of India
through the Secretary,
Ministry of Information
and Broadcasting,
Shastri Bhawan,
New Delhi.

2. The Director General,
All India Radio,
Akashwani Bhawan,
New Delhi.

3. The Executive Engineer,
Division No.III,
Civil Construction Wing,
All India Radio,
1st Floor, Pushpa Bhawan,
New Delhi.

...Respondents

(By Advocate Sh. S.M. Arif though none appeared)

The application having been heard on 11.11.96 the Tribunal
on the same day delivered the following:

ORDER

Chettur Sankaran Nair (J), Chairman

Applicant seeks regularisation of service on the basis of duration of his past service. It is not possible for us to make a fact adjudication and consequent declaration. Applicant may make a representation before third respondent setting out facts of his case. If a representation is so made third respondent shall consider the same on merits and pass a speaking order thereon within three months from the date of receipt of representation and communicate the order to applicant. This direction by

12

itself will not confer a cause of action on applicant.
No costs.

Dated, 11th day of November, 1996.

S. P. Biswas

S. P. BISWAS
Member(A)

H. Sankaranair

CHETTUR SANKARAN NAIR(J)
Chairman

'Sanju'